

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**NEW DELHI**

**Company Appeal (AT) (Ins.) No. 34 of 2021**

**IN THE MATTER OF:**

**M/s. Shivashakti Elmech Pvt. Ltd.**

**...Appellant.**

**Versus**

**Mr. Shiv Nandan Sharma & Anr.**

**Resolution Professional**

**Drake & Scull Water & Energy India Pvt. Ltd.**

**...Respondent.**

**Present:**

**For Appellant: Mr. Iswar Mohapatra, Advocate.**

**For Respondent: Mr. Rohit Khanna, Mr. Raghav Kapoor,  
Mr. Shiv Nandan Sharma (Party in person),  
Advocates for RP, R-1.  
Mr. Nikhil Kohli, Ms. Tanmaya Mehta and  
Ms. Gunjan Tejwani, Advocates for R-2.**

**ORDER**  
**(Virtual Mode)**

**27.01.2021** Learned Counsel for Respondent Nos. 1 & 2 appeared in view of advance service made by the Appellant. Formal service is dispensed with. Learned Counsel for the Appellant to serve the 'Copy of Appeal' on the Advocates if not served.

2. Learned Counsel for Respondents oppose the admission of the Appeal. There is also Delay Condonation Application. Issue notice on Appeal as well as the Delay Condonation Application. Respondents to file Reply-Affidavit to the Appeal as well as Delay Condonation Application.

3. The Reply-Affidavit may be filed within two weeks. Rejoinder, if any, may be filed within a week, thereafter. Parties to file Brief 'Written-Submissions' not

more than three pages within three weeks. Copies of Judgments on which, parties want to refer and rely on, may also be filed separately.

List the Appeal 'For Admission (After Notice)' Hearing on **26<sup>th</sup> February, 2021.**

**[Justice A.I.S. Cheema]  
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

Basant B./md.